

**GOVERNMENT OF INDIA  
MINISTRY OF YOUTH AFFAIRS AND SPORTS  
(DEPARTMENT OF SPORTS)  
LOK SABHA  
UNSTARRED QUESTION NO. 872  
TO BE ANSWERED ON 01-03-2016**

**Rules for Punishing Guilty Sportspersons**

**872. SHRI M.I. SHANAVAS:**

**Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:**

- (a) whether the existing rules pertaining to sports are not adequate to punish guilty sportspersons and uphold the integrity of sports especially cricket and if so, the details thereof; and**
- (b) whether the Government proposes to bring a new legislation to prevent match fixing and deliberate under performance and if so, the details thereof?**

**ANSWER**

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR  
YOUTH AFFAIRS & SPORTS  
(SHRI SARBANANDA SONOWAL)**

**(a): Madam, there are certain provisions in the Indian Penal Code which are used to deal with match fixing and spot fixing in sports. But these need to be strengthened to quickly and adequately punish the guilty.**

**(b): In order to strengthen provisions to prevent and combat sporting fraud, such as match fixing and deliberate underperformance, etc., affecting the integrity of sports and fair play, Government has formulated a draft legislation named "Prevention of Sports Fraud Bill, 2015." The Draft Bill, in its present form, inter-alia, defines Sports Frauds in sports events, contains provisions of penalty to the offenders and deals with the issue of jurisdiction of Courts to adjudicate the matter, etc.**

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